

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH****OBJECTION CHECK LIST (CIVIL)**

<b>Objection Code</b>	<b>Objection Description</b>
1	Show the competency of person filed the present appeal/ petition/ review/ revision/ application etc?
2	Correct provision of law should be mentioned in the appeal/ petition/application etc.
3	As to how the present case is maintainable in the present form in this Hon'ble Court?
4	An affidavit in support of appeal/petition/ application/review should be filed
5	Each page of affidavit should be signed by the deponent for certification of facts, a certificate regarding the contents of affidavit which have been read over to the deponent of his regional language by the attesting authority.
6	State case is required to be represented by the authorized person.
7	Required no. of paper books should be filed and the same are in order.
8	Authorization/resolution etc. should be filed in case of registered body.
9	General power of Attorney/Special power of Attorney should be filed.
10	General power of Attorney/ Special power of Attorney and other documents executed abroad should be duly embossed.
11	Correct and complete certified copy of Annexure should be filed.
12	Title of the case should be same in petition, application, index etc.
13	Prescribed court fee should be affixed in the appeal/petition/revision/review/application etc?
14	Certificate of non-availability of stamp paper may be obtained from stamp vendor.
15	Court fee stamps should be properly affixed in the name of applicant.
16	Memo of parties should be filed.(Wherever is required)
17	Serial nos. (given to petitioners/respondents) should be correctly mentioned.
18	Complete address with parentage should be mentioned in the memo of parties.
19	Memo of parties should correspond according to impugned judgment/order.
20	Correct nomenclature of the case should be given.
21	Memo of parties should be signed by the Learned Counsel.
22	Urgent form should be filed wherever necessary.
23	An affidavit in support of application should be filed.
24	Complete and correct page marking at the top right corner should be done.
25	Grounds should be duly verified and signed by the Learned Counsel or in

- person.
- 26 Law points should be formulated with the brief synopsis.
  - 27 Impugned orders/annexure etc. should be correctly mentioned with dates in the petition, head note, prayer clause.
  - 28 Head note and prayer clause complete in all respects should be filed.
  - 29 Complete name of Learned Counsel be mentioned against his/her signature in whole paper book.
  - 30 Duly verified and correctly typed copy of annexure(s) should be filed.
  - 31 Complete Vernacular as well as complete translation of the annexure(s) should be filed.
  - 32 Petition/Appeal/Application and all other relevant documents should be filed in (a) in the court language (b) neatly typed in double space on one side of legal paper (c) in black ink (d) one fourth margin on left hand side (e) legible copies (f) in accordance with Rule 2(a) Chapter-1,Part A(a)High Court Rules and Order Volume-V.
  - 33 Vakalatnama/Power of Attorney should be duly signed with date by the parties,accepted and properly identified by the Learned Counsel, executed and all counsels should also signed power of attorney.
  - 34 Power of Attorney should be filed duly filled in with enrolment no., address and contact number of the advocate.
  - 35 Index should be properly prepared and duly filled in all columns i.e.serial nos.particulars,date,page no. and court fee etc.
  - 36 Index should be signed by the advocate with enrolment no. and contact no.
  - 37 Instructions regarding scrutinizing/filing available on website as well as mozilla of this Hon'ble High Court should be complied with.
  - 38 An application for seeking exemption alongwith affidavit from filing the certified copy of impugned award/order should be filed as the same are not forthcoming.
  - 39 An advance copy of misc. application along with documents i.e. written statement / reply etc. should be supplied to the opposite party/counsel and acknowledgement of the same be attached.
  - 40 In the contempt petition respondent(s) should be arrayed by name.
  - 41 Opening sheet duly filled in all respects should be filed.
  - 42 As to how this appeal/petition/application is within limitation?
  - 43 No. of delay days should be correctly mentioned in the application for condonation of delay in filing/re-filing.
  - 44 An application along with affidavit for condoning of delay should be filed as the case is time barred i.e. regarding compliance of Rule 3-A Order 41 CPC.
  - 45 An application u/s 149 CPC along with affidavit should be filed for

- permission for making up the deficiency of court fee. (Court fees affixed after the expiry of limitation period).
- 46 Section 148-A CPC (note regarding caveat) should be complied with.
- 47 Paper book of Appeal/Revision/Misc. application should be arranged properly.
- 48 Appeal should be filed in terms of Order 41 Rule 1 of CPC.
- 49 Revision should be filed in terms of Rule 6 Chapter 1 Part A(a) High Court Rules and order Volume-V.
- 50 Revision should be filed in terms of Rule 7 Chapter 1 Part A(a) High Court Rules and order Volume-V.
- 51 Review Application should be filed in terms of Rule 10 Chapter 1 Part A(a) High Court Rules and order Volume-V.
- 52 Land Acquisition case no.,date of notification u/s 4 of Land Acquisition Act, name of revenue estate for the acquired land should be given in Memo of Parties.
- 53 Para regarding earlier award on which Learned Reference Court had relied upon in the same case in any other acquisition, similar appeal against the same fact and status thereof, reference court has not relied upon any earlier award should be made before the relief clause of the ground of appeal.
- 54 A receipt of depositing mandatory amount (proviso of Section 173 Motor Vehicle Act 1988) should be filed in FAO (MACT) cases.
- 55 Specific note should be given in FAO (MACT) cases below index regarding nature of case/appeal i.e. death case/injury case/multiple injury case/ invalid driving license/ without driving license/ wrong multiplier/ Misc. nature.
- 56 A receipt of depositing full awarded amount i.e. (proviso of Section 30 of Workman's/ employees Compensation Act 1923) should be filed in FAO (Workman's/employees compensation Act 1923) cases.
- 57 Arbitration Case should be filed in terms of scheme for appointment of Arbitrator 2003.
- 58 Certified copy of impugned Judgments/Orders of the courts below should be filed.
- 59 Note should be given below index in Probate case for compelling situation/circumstances for invoking the direct jurisdiction of this Hon'ble Court.
- 60 Copy of Will,death certificate, schedule of property etc. should be filed in Probate cases.
- 61 Affidavit should be filed in support of all applications and Appeals under Trade and Merchandise Marks Act 1958.
- 62 Schedule of property duly verified by the appellant and affidavit should be filed in Pauper Appeal /Application of an indigent person.

- 63 Tax Appeal should be filed along with requisite documents and information (according to correction slip no. 133 Rule II-D, dated 10/12/2009, Chapter-1, Part A, Rule 3-B, Volume-V of rules and orders of Punjab and Haryana High Court.
- 64 Certificate regarding filing of complete record of CWP should be filed in LPA.
- 65 Complete record of company petition should be filed in Company Appeal.
- 66 Information regarding date of death, relationship and age etc. should be given in the application for impleading the LRs of deceased.
- 67 Substantial question of law should be mentioned in grounds of Appeal(s).
- 68 An application for condonation of delay in re-filing should be filed.
- 69 Previous objections still not complied with.
- 70 Separate application for placing on record additional documents should be filed.
- 71 Any other connected/similar case is pending or decided?
- 99 ANY OTHER OBJECTION.